

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10105/2017

[Arising out of impugned final judgment and order dated 20-12-2016 in WP No. 6415/2016 passed by the High Court of Judicature at Bombay at Nagpur]

DINESH BIWAJI ASHTIKAR

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

MS. ABIHA ZAIDI, LEARNED AOR SHALL ASSIST THE LEARNED AMICUS CURIAE.

MS. AISHWARYA BHATI, LD. ADDITIONAL SOLICITOR GENERAL AND MR. SENTHIL JAGADEESAN, LEARNED SENIOR ADVOCATE TO ASSIST THE HON'BLE COURT IN THIS MATTER.

IA No. 181984/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 181983/2025 - INTERVENTION APPLICATION

Date : 01-12-2025 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR**

For Petitioner(s) :Mr. Varinder Kumar Sharma, AOR

**For Respondent(s) :Mr. Omkar Deshpande, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.**

**Ms. Aishwarya Bhati, A.S.G.
Mr. Bhuvan Kapoor, Adv.
Mr. Mili Baxi, Adv.
Mr. Rajesh Singh Chauhan, Adv.
Mr. Padmesh Mishra, Adv.
Ms. Neelakshi Bhadauria, Adv.
Mr. Sudarshan Lamba, AOR**

**Mr. Amit Gupta, Adv.
Ms. Muskan Nagpal, Adv.
Mr. Prannv Dhawan, Adv.
M/S. Mitter & Mitter Co., AOR**

UPON hearing the counsel the Court made the following
O R D E R

1. Hearing concluded.
2. Judgment reserved.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR